CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP NO. 547/2018 OA No. 1117/2017

New Delhi, this the 08th day of February, 2019

Hon'ble Ms. Nita Chowdhury Member (A) Hon'ble Mr. S N Terdal Member (J)

- 1. Jayanta Haldar, Assistant Engineer (Electrical) Aged about 55 years S/o Late Sh. J .N. Haldar, R/o 11/155, Shyama Apartment, Rajendra Nagar, Sec-3, Sahibabad, U.P.
- 2. Pooran Chand, Assistant Engineer (Electrical),
 Aged abour 61 years,
 S/o Late Sh. Basant Lal,
 R/o H.No. 351, Pkt-5, Sec-2, Rohini,
 New Delhi-110085 Applicants

(By advocate: Mrs Priyanka Bhardwaj)

Versus

- 1. Sh. Durga Shankar Mishra, Secretary, Ministry of Urban Development,\ Nirman Bhawan, New Delhi
- 2. Sh. Prabhakar Singh Director General, CPWD, Nirman Bhawan, New Delhi

- Respondents

(By advocate: Mr Gyanendra Singh)

ORDER (ORAL)

Hon'ble Ms. Nita Chowdhury Member (A):

When the matter is taken up, counsel for the applicants feels that the respondents have not complied with order of this Tribunal in its true letter and spirit. On the other hand, learned counsel for the respondents points

out the keeping all rules, facts and judgments into consideration, they have passed a detailed order with regard to the applicant.

2. We have seen the detailed order passed by the respondents and the status report and compliance affidavit filed by them. In view of the same, we find substantial compliance with the order of this Court. Hence, notices are discharged and the CP is closed. However, if the applicants are still aggrieved, they will be at liberty to challenge the order now passed by the respondents, if so advised, in accordance with the law.

(S.N. Terdal) Member (J) Ms. Nita Chowdhury Member (A)

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